

DIRECTORATE GENERAL OF FOREIGN TRADE

(DES-II SECTION)

RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO.12/81 HELD

ON 22.09.2015

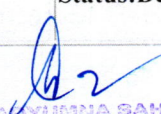
Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 12/81 of Norms Committee-II for the year 2015-16 was held on 22.09.2015 under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri S.K. Jain, D.O.	DIPP
2.	Shri Gajraj Singh, Sr. D.O.	DHI
3.	Shri K.S. Sodhi, Asstt. Director (ME)	MSME
4.	Shri O.P. Sharma, Joint Industrial Adviser	DoC&PC
5.	Shri Pradyumna Sahu, FTDO	DGFT

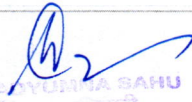
1	Case No.:13/16/81-ALC2/2011	Party Name:K.S.INSTRUMENTS	Meet No/Date:12/81- ALC2/2015	Status:Deferred
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SRI PRADYUMNA SAHU
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Mayapuri, New Delhi

	PVT.LTD.,	22.09.2015	
HQ File :01/81/050/00114/AM12/	RLA File :07/24/040/00061/AM12/	Lic.No/Date:0710079473 30.05.2011	Defer Date:03.11.2015
Decision :NC noted that the company has requested for 20 days' time to depute their representative for technical discussion with DeitY. NC decided to give time to the company and deferred the case. The case stands deferred to 03.11.2015.			

Case No.: 6/9/81-ALC2/2015	Party Name: MAHARASHTRA SEAMLESS LTD	Meet No/Date: 12/81-ALC2/2015 22.09.2015	Status: Deferred
HQ File :01/81/050/00195/AM16/	RLA File :05/27/040/00370/AM12/	Lic.No/Date:0510313999 10.01.2012	Defer Date:03.11.2015
Decision : NC observed that the application is being referred to DIPP. NC decided to wait for their comments. The case stands deferred to 03.11.2015.			

Case No.: 6/18/81-ALC2/2014	Party Name: DYNAMIC CABLES PVT. LTD.	Meet No/Date: 12/81-ALC2/2015 22.09.2015	Approved
HQ File :01/81/050/00625/AM15/	RLA File :13/24/040/00041/AM12/	Lic.No/Date:1310038617 31.01.2012	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/107/2015-TSW/3 dated 22.09.2015 as under : 1. Net weight of export items at Sl. No. 1, 2, 3, 4, 5 & 6 may be specified as 6500 Kgs., 12240 Kgs., 24000 Kgs. , 16350 Kgs., 71120 Kgs. & 27089 Kgs. respectively 2. Quantities of import items at Sl. No 1 & 3 viz. Copper Wire Rod may be allowed as applied for i.e. 4436 Kgs. & 6654 Kgs. respectively being less than the net content in export items at Sl No. 1 & 2 respectively. 3. Quantities of import items at Sl. No 5, 8, 11 & 14 viz. Copper Wire Rod may be allowed as 18462 Kgs., 12928 Kgs., 56284 Kgs. & 22803 Kgs. respectively as 1.01 Kgs./Kg. content in export items at Sl. No.3, 4, 5 & 6 respectively. 4. Quantities of import items at Sl. No. 2, 4, 6, 9, 12 & 15 viz. XLPE Compound may be allowed as applied for i.e. 200 Kgs., 300 Kgs., 1103 Kgs., 708 Kgs., 2542 Kgs. & 1030 Kgs. respectively being less than the net content in export items at Sl No. 1 to 6 respectively. 5. Import items at Sl. No. 7 & 16 viz. PVC Compound may be applied for i.e. 3272 Kgs. & 3151 Kgs. respectively being less than the net content in export items at Sl. No. 3 & 6 respectively. 6. Import items at Sl. No. 10 & 13 viz. PVC Compound may be applied for i.e. 2647 Kgs. & 9680 Kgs. respectively on net to net basis in export items at Sl. No. 4 & 5 respectively.			


PRADYUMNA SAHU
 Joint Secretary to Government
 Foreign Trade Development Officer
 Joint Secretary to Government
 Directorate of Foreign Trade
 Ministry of Commerce
 Government of India
 New Delhi

RA may take suitable consequential action accordingly.

Case No.: 8/18/81-ALC2/2014	Party Name: DYNAMIC CABLES PVT. LTD.	Meet No/Date: 12/81-ALC2/2015 22.09.2015	Approved
HQ File :01/81/050/00627/AM15/	RLA File :13/24/040/00040/AM12/	Lic.No/Date: 1310038618 31.01.2012	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/107/2015-TSW/4 dated 22.09.2015 as under : - Words " 0.6/1.0 KV may be suffixed with the description of export items at Sl. No. 1 to 4. - Net weight of export items at Sl. No. 1, 2, 3 & 4 may be specified as 156.4 MT, 23.18 MT, 107.13 MT & 17.02 MT respectively - Quantities of import items at Sl. No 1, 3, 5 & 7 viz. Aluminium Ingots may be allowed as applied for i.e. 109817 Kgs., 15421 Kgs., 75221 Kgs. & 12670 Kgs. respectively being less than the net content in export items at Sl. No. 1 to 4 respectively. - Quantities of import items at Sl. No. 2, 4, 6 & 8 viz. XLPE Compound may be allowed as applied for i.e. 16362 Kgs., 3040 Kgs., 11175 Kgs. & 1878 Kgs. respectively being less than the net content in export items at Sl No. 1 to 4 respectively.			
RA may take suitable consequential action accordingly.			

Case No.: 6/16/81-ALC2/2012	Party Name: CROMPTON GREAVES LIMITED,	Meet No/Date: 12/81-ALC2/2015 22.09.2015	Status: Deferred
HQ File :01/81/050/00313/AM13/	RLA File :03/94/040/00129/AM13/	Lic.No/Date: 0310709777 20.09.2012	Defer Date:03.11.2015
Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for the comments. The case stands deferred to 03.11.2015.			

Case No.: 7/25/81-ALC2/2012	Party Name: GRAVITA INDIA LTD.,	Meet No/Date: 12/81-ALC2/2015 22.09.2015	Status: Deferred
HQ File :01/81/050/00458/AM13/	RLA File :13/24/040/00047/AM13/	Lic.No/Date: 1310041928 18.01.2013	Defer Date:03.11.2015
Decision : NC observed that the application has been referred to MSME. NC decided to wait for their comments. The case stands deferred to 03.11.2015.			

7	Case No.: 34/24/81-ALC2/2013	Party Name: PILOT INDUSTRIES LTD.	Meet No/Date: 12/81-ALC2/2015 22.09.2015	Status: Deferred
	HQ File :01/81/050/00422/AM14/	RLA File :05/24/040/00474/AM13/	Lic.No/Date: 0510351299 11.04.2013	Defer Date:03.11.2015
Decision : NC observed that the application has been referred to MSME. NC decided to wait for their comments.				
The case stands deferred to 03.11.2015.				

8	Case No.: 13/5/81-ALC2/2013	Party Name: MET TRADE (INDIA) LTD.	Meet No/Date: 12/81-ALC2/2015 22.09.2015	Status: Deferred
	HQ File :01/81/050/00115/AM14/	RLA File :05/24/040/00030/AM14/	Lic.No/Date: 0510353167 03.05.2013	Defer Date:03.11.2015
Decision : NC observed that the application has been referred to MSME. NC decided to wait for their comments.				
The case stands deferred to 03.11.2015.				

9	Case No.: 37/3/81-ALC2/2014	Party Name: RADIALL INDIA PRIVATE LIMITED,	Meet No/Date: 12/81-ALC2/2015 22.09.2015	Status: Deferred
	HQ File :01/81/050/00134/AM15/	RLA File :07/24/040/00541/AM13/	Lic.No/Date: 0710095951 17.06.2013	Defer Date:03.11.2015
Decision : NC observed that DeitY has furnished copy of the comments issued vide U.O. No.17(6)/2014-IPHW dated 27.11.2014 along with enclosure. NC observed that though the forwarding letter has been signed by the competent authority in DeitY but the enclosure attached with the letter has been left unsigned. DeitY was requested to furnish a signed copy of the enclosure of the letter as mentioned above for ratification of the Advance Authorization of the company which is still awaited from them. NC decided to send a reminder to DeitY to expedite on sending a signed copy of the enclosure.				
The case stands deferred to 03.11.2015.				

10	Case No.: 20/9/81-ALC2/2015	Party Name: HONDA SIEL POWER PRODUCTS LTD.	Meet No/Date: 12/81-ALC2/2015 22.09.2015	Status: Deferred
	HQ File :01/81/050/00209/AM16/	RLA File :05/23/040/00085/AM14/	Lic.No/Date: 0510359362 10.07.2013	Defer Date:03.11.2015
Decision : NC observed that the application has been referred to DHI. NC decided to wait for their comments.				
The case stands deferred to 03.11.2015.				

11	Case No.: 23/15/81-ALC2/2013	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:12/81-ALC2/2015 22.09.2015	Status: Deferred
	HQ File :01/81/050/00238/AM14/	RLA File :05/24/040/00159/AM14/	Lic.No/Date:0510361579 02.08.2013	Defer Date:03.11.2015
Decision : NC observed that the application has been referred to MSME. NC decided to wait for their comments. The case stands deferred to 03.11.2015.				

12	Case No.: 29/3/81-ALC2/2014	Party Name:LEONI CABLE SOLUTIONS (INDIA) PVT.LTD.	Meet No/Date:12/81-ALC2/2015 22.09.2015	Rejected
	HQ File :01/81/050/00126/AM15/	RLA File :31/83/040/00080/AM14/	Lic.No/Date:3110060000 22.08.2013	
Decision : NC noted that company has not replied to DIPP DL dated 29.05.2015 and reminder dated 17.08.2015. Since no reply was received from company despite reminder, the committee decided to reject the case with direction to company to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.				

13	Case No.: 24/24/81-ALC2/2013	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:12/81-ALC2/2015 22.09.2015	Status: Deferred
	HQ File :01/81/050/00412/AM14/	RLA File :05/24/040/00244/AM14/	Lic.No/Date:0510369439 25.10.2013	Defer Date:03.11.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(92)/15-ME dated 27/08/2015 (copy enclosed). The case stands deferred to 03.11.2015.				

14	Case No.: 73/24/81-ALC2/2013	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:12/81-ALC2/2015 22.09.2015	Status: Deferred
	HQ File :01/81/050/00461/AM14/	RLA File :05/24/040/00295/AM14/	Lic.No/Date:0510371064 14.11.2013	Defer Date:03.11.2015
Decision : NC observed that the reply of the firm has been referred to C&PC for comments. NC decided to wait for the comments. The case stands deferred to 03.11.2015.				

15	Case No.: 11/9/81-ALC2/2015	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:12/81-ALC2/2015	Status: Deferred
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Decision : NC observed that the application has been referred to MSME. NC decided to wait for their comments.

The case stands deferred to 03.11.2015.

20	Case No.:30/24/81-ALC2/2013	Party Name:PILOT INDUSTRIES LTD.	Meet No/Date:12/81-ALC2/2015 22.09.2015	Status:Deferred
	HQ File :01/81/050/00418/AM14/	RLA File :05/24/040/00327/AM14/	Lic.No/Date:0510375028 31.12.2013	Defer Date:03.11.2015
Decision : NC observed that the application has been referred to MSME. NC decided to wait for their comments. The case stands deferred to 03.11.2015.				

21	Case No.:84/24/81-ALC2/2013	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:12/81-ALC2/2015 22.09.2015	Status:Deferred
	HQ File :01/81/050/00472/AM14/	RLA File :07/24/040/00395/AM14/	Lic.No/Date:0710101901 04.02.2014	Defer Date:03.11.2015
Decision : NC observed that the application has been referred to MNRE. NC decided to wait for their comments. The case stands deferred to 03.11.2015.				

22	Case No.:85/24/81-ALC2/2013	Party Name:TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:12/81-ALC2/2015 22.09.2015	Status:Deferred
	HQ File :01/81/050/00473/AM14/	RLA File :07/24/040/00413/AM14/	Lic.No/Date:0710102050 07.02.2014	Defer Date:03.11.2015
Decision : NC observed that the application has been referred to MNRE. NC decided to wait for their comments. The case stands deferred to 03.11.2015.				

23	Case No.:14/3/81-ALC2/2014	Party Name:TEMPEL PRECISION METAL PRODUCTS INDIA PVT. LTD.,	Meet No/Date:12/81-ALC2/2015 22.09.2015	Status:Deferred
	HQ File :01/81/050/00111/AM15/	RLA File :04/24/040/00272/AM14/	Lic.No/Date:0410156295 17.03.2014	Defer Date:03.11.2015
Decision : NC noted that C&PC Deficiency letter was issued to the company on 26.08.2015. As no reply from the company has been received, NC decided to send a reminder to them to expedite reply.				

The case stands deferred to 03.11.2015.

24	Case No.: 9/9/81-ALC2/2015	Party Name: LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date: 12/81-ALC2/2015 22.09.2015	Status: Deferred
	HQ File :01/81/050/00198/AM16/	RLA File :07/24/040/00472/AM14/	Lic.No/Date: 0710102970 18.03.2014	Defer Date:03.11.2015
Decision : NC noted that C&PC Deficiency letter was issued to the company on 31.08.2015. As no reply from the company has been received, NC decided to send a reminder to them to expedite reply.				
The case stands deferred to 03.11.2015.				

25	Case No.: 20/6/81-ALC2/2014	Party Name: ASSOCIATED PIGMENTS LIMITED	Meet No/Date: 12/81-ALC2/2015 22.09.2015	Status: Deferred
	HQ File :01/81/050/00174/AM15/	RLA File :02/24/040/00011/AM15/	Lic.No/Date: 0210202660 23.04.2014	Defer Date:03.11.2015
Decision : NC observed that the application has been referred to MSME. NC decided to wait for their comments.				
The case stands deferred to 03.11.2015.				

26	Case No.: 16/6/81-ALC2/2014	Party Name: LS CABLE INDIA PRIVATE LIMITED,	Meet No/Date: 12/81-ALC2/2015 22.09.2015	Status: Deferred
	HQ File :01/81/050/00170/AM15/	RLA File :05/23/040/00004/AM15/	Lic.No/Date: 0510386026 08.05.2014	Defer Date:03.11.2015
Decision : NC observed that the application has been referred to DoT. NC decided to wait for their comments.				
The case stands deferred to 03.11.2015.				

27	Case No.: 10/9/81-ALC2/2015	Party Name: LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date: 12/81-ALC2/2015 22.09.2015	Status: Deferred
	HQ File :01/81/050/00199/AM16/	RLA File :07/24/040/00039/AM15/	Lic.No/Date: 0710104122 15.05.2014	Defer Date:03.11.2015
Decision : NC noted that C&PC Deficiency letter was issued to the company on 31.08.2015. As no reply from the company has been received, NC decided to send a reminder to them to expedite reply.				
The case stands deferred to 03.11.2015.				

28	Case No.:22/9/81-ALC2/2015	Party Name:SHARDA MOTOR INDS LTD	Meet No/Date:12/81- ALC2/2015 22.09.2015	Status:Deferred
	HQ File :01/81/050/00211/AM16/	RLA File :05/24/040/00014/AM15/	Lic.No/Date:0510386900 20.05.2014	Defer Date:03.11.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(176)/2015/TSW(B)/328 dated 16/09/2015 (copy enclosed). The case stands deferred to 03.11.2015.				

29	Case No.:8/9/81-ALC2/2015	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:12/81- ALC2/2015 22.09.2015	Status:Deferred
	HQ File :01/81/050/00197/AM16/	RLA File :07/24/040/00125/AM15/	Lic.No/Date:0710105630 10.07.2014	Defer Date:03.11.2015
Decision : NC noted that C&PC Deficiency letter was issued to the company on 31.08.2015. As no reply from the company has been received, NC decided to send a reminder to them to expedite reply. The case stands deferred to 03.11.2015.				

30	Case No.:3/9/81-ALC2/2014	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:12/81- ALC2/2015 22.09.2015	Status:Deferred
	HQ File :01/81/050/00257/AM15/	RLA File :34/24/040/00095/AM15/	Lic.No/Date:3410040390 23.07.2014	Defer Date:03.11.2015
Decision : NC noted that copy of the application of the company has not been received. NC decided to send a reminder to RA to furnish the copy of the application of the company. The case stands deferred to 03.11.2015.				

31	Case No.:7/9/81-ALC2/2015	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:12/81- ALC2/2015 22.09.2015	Status:Deferred
	HQ File :01/81/050/00196/AM16/	RLA File :07/24/040/00166/AM15/	Lic.No/Date:0710106351 11.08.2014	Defer Date:03.11.2015
Decision : NC noted that C&PC Deficiency letter was issued to the company on 31.08.2015. As no reply from the company has been received, NC decided to send a reminder to them to expedite reply. The case stands deferred to 03.11.2015.				

32	Case No.:46/15/81-ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:12/81- ALC2/2015	Status:Deferred
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		22.09.2015	
HQ File :01/81/050/00503/AM15/	RLA File :03/94/040/00378/AM15/	Lic.No/Date:0310789833 30.09.2014	Defer Date:03.11.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(182)/2014/TSW(B)/326 dated 11/09/2015 (copy enclosed).			
The case stands deferred to 03.11.2015.			

Case No.:19/15/81-ALC2/2014	Party Name:SMART CARD IT SOLUTIONS LTD.	Meet No/Date:12/81-ALC2/2015 22.09.2015	Status:Deferred
HQ File :01/81/050/00476/AM15/	RLA File :31/83/040/00161/AM15/	Lic.No/Date:3110064950 08.10.2014	Defer Date:03.11.2015
33	Decision : NC noted that C&PC Deficiency letter was issued to the company on 05.08.2015 followed by reminder on 11.09.2015. Reply of the company is still awaited. NC decided to wait for the reply of the company.		
	The case stands deferred to 03.11.2015.		

Case No.: 20/15/81-ALC2/2014	Party Name:SMART CARD IT SOLUTIONS LTD.	Meet No/Date:12/81-ALC2/2015 22.09.2015	Status: Deferred
HQ File :01/81/050/00477/AM15/	RLA File :31/83/040/00160/AM15/	Lic.No/Date:3110064957 09.10.2014	Defer Date:03.11.2015
34	Decision : NC noted that DeitY Deficiency letter was issued to the company on 02.09.2015. As no reply from the company has been received, NC decided to send a reminder to them to expedite reply.		
	The case stands deferred to 03.11.2015.		

35	Case No.:67/15/81-ALC2/2014	Party Name:METENERE LTD.	Meet No/Date:12/81-ALC2/2015 22.09.2015	Status:Deferred
	HQ File :01/81/050/00524/AM15/	RLA File :05/24/040/00286/AM15/	Lic.No/Date:0510391516 09.10.2014	Defer Date:03.11.2015
	Decision : NC observed that the application has been referred to MSME. NC decided to wait for their comments.			
	The case stands deferred to 03.11.2015.			

36	Case No.:11/15/81-ALC2/2014	Party Name:WORTHY ENGINEERING	Meet No/Date:12/81-ALC2/2015	Status:Deferred
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		22.09.2015	
HQ File :01/81/050/00468/AM15/	RLA File :07/24/040/00235/AM15/	Lic.No/Date:0710106811 10.10.2014	Defer Date:03.11.2015
Decision : NC observed that the reply of the firm has been referred to DIPP for comments. NC decided to wait for the comments.			
The case stands deferred to 03.11.2015.			

Case No.:16/15/81-ALC2/2014	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:12/81- ALC2/2015 22.09.2015	Status:Deferred
HQ File :01/81/050/00473/AM15/	RLA File :07/24/040/00250/AM15/	Lic.No/Date:0710106866 20.10.2014	Defer Date:03.11.2015
37	Decision : NC observed that comments furnished by C&PC vide O.M. No. 46011/211/2005-PC.II dated 24.08.2015 include indigenous items. The representative of C&PC was requested to furnish the comments excluding indigenous items. NC decided to defer the case.		
The case stands deferred to 03.11.2015.			

	Case No.:37/15/81-ALC2/2014	Party Name:SHREE-JI POWERLINES	Meet No/Date:12/81- ALC2/2015 22.09.2015	Status:Deferred
38	HQ File :01/81/050/00494/AM15/	RLA File :03/95/040/00607/AM15/	Lic.No/Date:0310790375 20.10.2014	Defer Date:03.11.2015
	Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for the comments.			
	The case stands deferred to 03.11.2015.			

	Case No.: 45/15/81-ALC2/2014	Party Name:SHREE-JI POWERLINES	Meet No/Date:12/81- ALC2/2015 22.09.2015	Status: Deferred
39	HQ File :01/81/050/00502/AM15/	RLA File :03/95/040/00608/AM15/	Lic.No/Date:0310790374 20.10.2014	Defer Date:03.11.2015
Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for the comments.				
The case stands deferred to 03.11.2015.				

Case No.:1/12/81-ALC2/2014	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:12/81- ALC2/2015 22.09.2015	Approved
HQ File :01/81/050/00402/AM15/	RLA File :09/24/040/00383/AM15/	Lic.No/Date:0910061126 22.10.2014	
40			

Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(162)/2015-TSW(B)/321 dated 07.09.2015 (copy enclosed).

RA may take suitable consequential action accordingly.

41	Case No.:49/15/81-ALC2/2014	Party Name:EFD INDUCTION PRIVATE LIMITED,	Meet No/Date:12/81-ALC2/2015 22.09.2015	Status:Deferred
	HQ File :01/81/050/00506/AM15/	RLA File :07/24/040/00267/AM15/	Lic.No/Date:0710106898 29.10.2014	Defer Date:03.11.2015
Decision : NC noted that copy of the application of the company has not been received. NC decided to send a reminder to RA to furnish the copy of the application of the company. The case stands deferred to 03.11.2015.				

42	Case No.:15/12/81-ALC2/2014	Party Name:RAYCHEM RPG PVT LTD.	Meet No/Date:12/81-ALC2/2015 22.09.2015	Closed
	HQ File :01/81/050/00416/AM15/	RLA File :34/24/040/00191/AM15/	Lic.No/Date:3410040663 07.11.2014	
Decision : NC noted that the above mentioned AA has been issued on Repeat Basis as mentioned under Advance Authorisation. Therefore, NC decided to close the case. RA may take suitable consequential action accordingly.				

43	Case No.:66/15/81-ALC2/2014	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:12/81-ALC2/2015 22.09.2015	Status:Deferred
	HQ File :01/81/050/00523/AM15/	RLA File :11/24/040/00009/AM15/	Lic.No/Date:1110028112 20.11.2014	Defer Date:03.11.2015
Decision : NC observed that the reply of the firm has been referred to MoS for comments. NC decided to wait for the comments. The case stands deferred to 03.11.2015.				

44	Case No.:1/15/81-ALC2/2014	Party Name:RAYCHEM RPG PVT LTD.	Meet No/Date:12/81-ALC2/2015 22.09.2015	Closed
	HQ File :01/81/050/00458/AM15/	RLA File :34/24/040/00231/AM15/	Lic.No/Date:3410040747 02.12.2014	
Decision : NC noted that the above mentioned AA has been issued on Repeat Basis as mentioned under Advance Authorisation. Therefore, NC decided to close the case. RA may take suitable consequential action accordingly.				

45	Case No.:21/18/81-ALC2/2014	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/81-ALC2/2015 22.09.2015	Rejected
	HQ File :01/81/050/00640/AM15/	RLA File :07/24/040/00268/AM15/	Lic.No/Date:0710107135 05.12.2014	
Decision : NC noted that company has not replied to DIPP DL dated 23.06.2015 and reminder dated 17.08.2015. Since no reply was received from company despite reminder, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.				
46	Case No.:12/18/81-ALC2/2014	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:12/81-ALC2/2015 22.09.2015	Status:Deferred
	HQ File :01/81/050/00631/AM15/	RLA File :07/24/040/00347/AM15/	Lic.No/Date:0710107288 24.12.2014	Defer Date:03.11.2015
Decision : NC observed that the reply of the firm has been referred to MSME for comments. NC decided to wait for the comments. The case stands deferred to 03.11.2015.				
47	Case No.:22/18/81-ALC2/2014	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:12/81-ALC2/2015 22.09.2015	Status:Deferred
	HQ File :01/81/050/00641/AM15/	RLA File :56/24/040/00053/AM15/	Lic.No/Date:5610004512 06.01.2015	Defer Date:03.11.2015
Decision : NC observed that the reply of the firm has been referred to MoS for comments. NC decided to wait for the comments. The case stands deferred to 03.11.2015.				
48	Case No.:55/18/81-ALC2/2014	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:12/81-ALC2/2015 22.09.2015	Status:Deferred
	HQ File :01/81/050/00674/AM15/	RLA File :11/24/040/00004/AM15/	Lic.No/Date:1110028126 19.01.2015	Defer Date:03.11.2015
Decision : NC observed that the application has been referred to DoT. NC decided to wait for their comments. The case stands deferred to 03.11.2015.				
49	Case No.:29/18/81-ALC2/2014	Party Name:VIKETA ELECTRONICS	Meet No/Date:12/81-ALC2/2015 22.09.2015	Status:Deferred

HQ File :01/81/050/00648/AM15/	RLA File :34/24/040/00275/AM15/	Lic.No/Date:3410040884 20.01.2015	Defer Date:03.11.2015
Decision : NC observed that the reply of the firm has been referred to DeitY by the company for comments. NC decided to wait for the comments.			
The case stands deferred to 03.11.2015.			

Case No.: 33/18/81-ALC2/2014	Party Name: JINDAL SAW LTD	Meet No/Date: 12/81-ALC2/2015 22.09.2015	Approved
HQ File :01/81/050/00652/AM15/	RLA File :05/23/040/00476/AM15/	Lic.No/Date:0510392998 28.01.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/107/2015-TSW/50 dated 22.09.2015 as under :			
50	1. Net weight of export items at Sl. No. 1 to 3 may be specified as 67672.142 MT, 79.72 MT & 535.84 MT respectively .		
	2. Thickness of "Internal lining" in export items at Sl. No. 1 to 3 may be specified as "0.406 mm".		
	3. Thickness of "external coating" in export items at Sl. No. 1 to 3 may be specified as "2 mm".		
	4. Word " Alloy" mentioned in the description of import items at Sl. No. 1, 17 & 33 may be deleted and these items shall be of relevant grade as contained in the export items		
	5. Quantity of import item at Sl. No. 1 may be allowed as 68561.2 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 1.		
	6. Quantity of import item at Sl. No. 2 may be allowed 279.48 MT taking clue from SION C-1289.		
	7. Total quantities of import items at Sl. No. 3 to 5, 10 to 13 & 16 put together may be allowed within 6 % of FOB value of export item at Sl. No. 1 taking clue from SION C-1289.		
	8. Quantities of import items at Sl. No. 6, 14 & 15 may be allowed as 1.05 Ltr./ltr. content in the export item at Sl. No. 1.		
	9. Quantities of import items at Sl. No. 7 to 9 may be allowed as 1.05 Sq. meter/Sq. meter content in the export item at Sl. No. 1.		
	10. Quantity of import item at Sl. No. 17 may be allowed as 78.025 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 2.		
	11. Quantity of import item at Sl. No. 18 may be allowed as 0.329 MT taking clue from SION C-1289.		
	12. Total quantities of import items at Sl. No. 19 to 21, 26 to 29 & 32 put together may be allowed within 6 % of FOB value of export item at Sl. No. 2 taking clue from SION C-1289.		
	13. Quantities of import items at Sl. No. 22, 30 & 31 may be allowed as 1.05 Ltr./ltr. content in the export item at Sl. No. 2.		
	14. Quantities of import items at Sl. No. 23 to 25 may be allowed as 1.05 Sq. meters/Sq. meter content in the export item at Sl. No. 2.		

15. Quantity of import item at Sl. No. 33 may be allowed as 553.784 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 3.
16. Quantity of import item at Sl. No. 34 may be allowed as 2.213 MT taking clue from SION C-1289.
17. Total quantities of import items at Sl. No. 35 to 37, 42 to 45 & 48 put together may be allowed within 6 % of FOB value of export item at Sl. No. 3 taking clue from SION C-1289.
18. Quantities of import items at Sl. No. 38, 46 & 47 may be allowed as 1.05 Ltr./ltr. content in the export item at Sl. No. 3.
19. Quantities of import items at Sl. No. 39 to 41 may be allowed as 1.05 Sq. meters/Sq. meter content in the export item at Sl. No. 3.

RA may take suitable consequential action accordingly.

Case No.: 56/18/81-ALC2/2014	Party Name:JST STESALIT TRANSFORMERS PVT.LTD.,	Meet No/Date:12/81-ALC2/2015 22.09.2015	Status: Deferred
HQ File :01/81/050/00675/AM15/	RLA File :22/24/040/00088/AM15/	Lic.No/Date:2210015181 30.01.2015	Defer Date:03.11.2015
51 Decision : NC observed that the company had requested for 15 days' time to furnish reply. NC also observed that a reminder has been issued to the company on 11.09.2015 to expedite the reply. NC decided to wait for the reply of the company. The case stands deferred to 03.11.2015.			

Case No.: 44/18/81-ALC2/2014	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:12/81-ALC2/2015 22.09.2015	Status: Deferred
HQ File :01/81/050/00663/AM15/	RLA File :07/24/040/00362/AM15/	Lic.No/Date:0710107543 02.02.2015	Defer Date:03.11.2015
52 Decision : NC noted that C&PC Deficiency letter was issued to the company on 16.07.2015 followed by reminder on 11.09.2015. Reply of the company is still awaited. NC decided to wait for the reply of the company. The case stands deferred to 03.11.2015.			

Case No.: 6/3/81-ALC2/2015	Party Name:ASTA INDIA PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2015 22.09.2015	Rejected
HQ File :01/81/050/00079/AM16/	RLA File :34/24/040/00292/AM15/	Lic.No/Date:3410040933 06.02.2015	
53 Decision : NC noted that company has not replied to DIPP DL dated 23.06.2015 and reminder dated 17.08.2015. Since no reply was received from company despite reminder, the committee decided to reject the case with direction to firm to pay custom duty & applicable			

interest for EODC.

RA may take suitable consequential action accordingly.

54	Case No.:5/3/81-ALC2/2015	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:12/81-ALC2/2015 22.09.2015	Approved
	HQ File :01/81/050/00078/AM16/	RLA File :32/21/040/00209/AM15/	Lic.No/Date:3210077479 12.03.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of DeitY vide U.O. No. 17(25)/2015-IPHW dated 08.09.2015 (copy enclosed). RA may take suitable consequential action accordingly.				

55	Case No.:17/3/81-ALC2/2015	Party Name:GURU RAJENDRA METALLOYS INDIA PVT. LTD.,	Meet No/Date:12/81-ALC2/2015 22.09.2015	Status:Deferred
	HQ File :01/81/050/00090/AM16/	RLA File :08/24/040/00461/AM15/	Lic.No/Date:0810134782 12.03.2015	Defer Date:03.11.2015
Decision : NC observed that the application has been referred to MSME. NC decided to wait for their comments. The case stands deferred to 03.11.2015.				

56	Case No.:22/3/81-ALC2/2015	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:12/81-ALC2/2015 22.09.2015	Status:Deferred
	HQ File :01/81/050/00095/AM16/	RLA File :31/83/040/00257/AM15/	Lic.No/Date:3110065320 12.03.2015	Defer Date:03.11.2015
Decision : NC observed that the application has been referred to MoS. NC decided to wait for their comments. The case stands deferred to 03.11.2015.				

57	Case No.:9/3/81-ALC2/2015	Party Name:REGALIA LAMINATES	Meet No/Date:12/81-ALC2/2015 22.09.2015	Status:Deferred
	HQ File :01/81/050/00082/AM16/	RLA File :05/24/040/00559/AM15/	Lic.No/Date:0510393668 20.03.2015	Defer Date:03.11.2015
Decision : NC observed that the reply of the firm has been referred to C&PC for comments. NC decided to wait for the comments. The case stands deferred to 03.11.2015.				

58	Case No.:7/3/81-ALC2/2015	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:12/81-ALC2/2015 22.09.2015	Status:Deferred
	HQ File :01/81/050/00080/AM16/	RLA File :07/24/040/00435/AM15/	Lic.No/Date:0710107924 25.03.2015	Defer Date:03.11.2015
Decision : NC noted that C&PC Deficiency letter was issued to the company on 16.07.2015 followed by reminder on 11.09.2015. Reply of the company is still awaited. NC decided to wait for the reply of the company. The case stands deferred to 03.11.2015.				
59	Case No.:12/3/81-ALC2/2015	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:12/81-ALC2/2015 22.09.2015	Status:Deferred
	HQ File :01/81/050/00085/AM16/	RLA File :07/24/040/00464/AM15/	Lic.No/Date:0710107922 25.03.2015	Defer Date:03.11.2015
Decision : NC noted that DeitY Deficiency letter was issued to the company on 16.07.2015 followed by reminder on 11.09.2015. Reply of the company is still awaited. NC decided to wait for the reply of the company. The case stands deferred to 03.11.2015.				
60	Case No.:19/3/81-ALC2/2015	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:12/81-ALC2/2015 22.09.2015	Status:Deferred
	HQ File :01/81/050/00092/AM16/	RLA File :07/24/040/00441/AM15/	Lic.No/Date:0710107923 25.03.2015	Defer Date:03.11.2015
Decision : NC noted that C&PC Deficiency letter was issued to the company on 16.07.2015 followed by reminder on 11.09.2015. Reply of the company is still awaited. NC decided to wait for the reply of the company. The case stands deferred to 03.11.2015.				
61	Case No.:20/3/81-ALC2/2015	Party Name:JAIN METAL ROLLING MILLS,	Meet No/Date:12/81-ALC2/2015 22.09.2015	Status:Deferred
	HQ File :01/81/050/00093/AM16/	RLA File :04/24/040/00319/AM15/	Lic.No/Date:0410160382 06.04.2015	Defer Date:03.11.2015
Decision : NC observed that the application has been referred to MSME. NC decided to wait for their comments. The case stands deferred to 03.11.2015.				
62	Case No.:25/3/81-ALC2/2015	Party Name:ALPINE	Meet No/Date:12/81-	Rejected

	STAMPINGS	ALC2/2015 22.09.2015	
HQ File :01/81/050/00098/AM16/	RLA File :03/94/040/01224/AM15/	Lic.No/Date:0310795242 10.04.2015	
Decision : NC noted that company has not replied to DHI DL dated 23.06.2015 and reminder dated 17.08.2015. Since no reply was received from company despite reminder, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.			
RA may take suitable consequential action accordingly.			

Case No.:26/3/81-ALC2/2015	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:12/81- ALC2/2015 22.09.2015	Approved
HQ File :01/81/050/00099/AM16/	RLA File :04/24/040/00332/AM15/	Lic.No/Date:0410160401 10.04.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/107/2015-TSW/63 dated 22.09.2015 as under :			
63	1. Net Weight of export item may be modified as 61801 Kgs. 2. FOB value of export may be increased by RA suitably. 3. Words "Relevant" may be prefixed with the descriptions of import items at Sl. No.1 to 19. 4. Quantities of import items at Sl. No. 1 to 19 may be allowed on net to net basis with accountability clause as claimed by the firm.		
RA may take suitable consequential action accordingly.			

64	Case No.:24/3/81-ALC2/2015	Party Name:GURU RAJENDRA METALLOYS INDIA PVT. LTD.,	Meet No/Date:12/81- ALC2/2015 22.09.2015	Approved
	HQ File :01/81/050/00097/AM16/	RLA File :08/24/040/00009/AM16/	Lic.No/Date:0810135088 23.04.2015	
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide DC(MSME) ID note no 30(124)/15-ME dated 09.09.2015 (copy enclosed).			
	RA may take suitable consequential action accordingly.			

Case No.:1/3/81-ALC2/2015	Party Name:HARSHINI EPC PVT LTD	Meet No/Date:12/81- ALC2/2015 22.09.2015	Status:Deferred
HQ File :01/81/050/00074/AM16/	RLA File :09/24/040/00535/AM15/	Lic.No/Date:0910061983 06.05.2015	Defer Date:03.11.2015
65			

Decision : NC observed that the application was referred to MSME. The representative of MSME stated that the case does not pertain to them. NC decided to refer the case to DHI for comments.

The case stands deferred to 03.11.2015.

Case No.:2/3/81-ALC2/2015	Party Name:UM CABLES LTD.,	Meet No/Date:12/81-ALC2/2015 22.09.2015	Closed
HQ File :01/81/050/00075/AM16/	RLA File :03/95/040/01040/AM15/	Lic.No/Date:0310795878 13.05.2015	
66 Decision : NC noted that RA, Mumbai vide letter No.03/94/040/1040/AM15/154 dated 14.05.2015 has informed that the above mentioned AA has been issued on Repeat Basis in terms of para 4.7.1 & 4.7.2 of HBP as per decision of Norms Committee in Meeting No. 12/81 ALC2/2014 dated 12.11.2014. NC decided to close the case. RA may take suitable consequential action accordingly.			

Case No.:17/9/81-ALC2/2015	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:12/81-ALC2/2015 22.09.2015	Status:Deferred
HQ File :01/81/050/00206/AM16/	RLA File :31/83/040/00033/AM16/	Lic.No/Date:3110065478 16.06.2015	Defer Date:03.11.2015
67 Decision : NC observed that the application has been referred to MoS. NC decided to wait for their comments. The case stands deferred to 03.11.2015.			

Case No.:18/9/81-ALC2/2015	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:12/81-ALC2/2015 22.09.2015	Status:Deferred
HQ File :01/81/050/00207/AM16/	RLA File :31/83/040/00031/AM16/	Lic.No/Date:3110065484 17.06.2015	Defer Date:03.11.2015
68 Decision : NC observed that the application has been referred to MoS. NC decided to wait for their comments. The case stands deferred to 03.11.2015.			

Case No.:19/9/81-ALC2/2015	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:12/81-ALC2/2015 22.09.2015	Approved
HQ File :01/81/050/00208/AM16/	RLA File :31/83/040/00034/AM16/	Lic.No/Date:3110065483 17.06.2015	
69 Decision : NC decided to ratify the norms of above AA as per written comments of MoS vide U.O. No. 2(10)/2014-TW dated 02.09.2015 (copy enclosed).			

RA may take suitable consequential action accordingly.

70	Case No.: 25/9/81-ALC2/2015	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:12/81- ALC2/2015 22.09.2015	Status: Deferred
	HQ File :01/81/050/00214/AM16/	RLA File :09/24/040/00110/AM16/	Lic.No/Date:0910062214 18.06.2015	Defer Date:03.11.2015
	Decision : NC observed that the application has been referred to DHI. NC decided to wait for their comments. The case stands deferred to 03.11.2015.			

71	Case No.: 3/9/81-ALC2/2015	Party Name:AERO CANS INDIA PVT LTD	Meet No/Date:12/81- ALC2/2015 22.09.2015	Status: Deferred
	HQ File :01/81/050/00192/AM16/	RLA File :31/83/040/00042/AM16/	Lic.No/Date:3110065509 26.06.2015	Defer Date:03.11.2015
	Decision : NC decided to send a letter to firm to submit the following information as stated by the representative of DIPP: Information in respect of S.No. 4 & 5 of the Standard Deficiency Letter. The case stands deferred to 03.11.2015.			

72	Case No.: 21/9/81-ALC2/2015	Party Name:GANGES INTERNATIONALE (P) LTD.,	Meet No/Date:12/81- ALC2/2015 22.09.2015	Status: Deferred
	HQ File :01/81/050/00210/AM16/	RLA File :04/24/040/00069/AM16/	Lic.No/Date:0410160710 26.06.2015	Defer Date:03.11.2015
	Decision : NC noted that DIPP Deficiency letter was issued to the company on 11.09.2015. As no reply from the company has been received, NC decided to send a reminder to them to expedite reply. The case stands deferred to 03.11.2015.			

73	Case No.: 32/9/81-ALC2/2015	Party Name:THERMO CABLES LIMITED	Meet No/Date:12/81- ALC2/2015 22.09.2015	Status: Deferred
	HQ File :01/81/050/00221/AM16/	RLA File :09/24/040/00132/AM16/	Lic.No/Date:0910062256 29.06.2015	Defer Date:03.11.2015
	Decision : NC noted that DIPP Deficiency letter was issued to the company on 11.09.2015. As no reply from the company has been received, NC decided to send a reminder to them to expedite reply.			

The case stands deferred to 03.11.2015.

74	Case No.:15/9/81-ALC2/2015	Party Name:AMARA RAJA BATTERIES LTD	Meet No/Date:12/81-ALC2/2015 22.09.2015	Approved
	HQ File :01/81/050/00204/AM16/	RLA File :04/24/040/00071/AM16/	Lic.No/Date:0410160731 30.06.2015	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/107/2015-TSW/74 dated 22.09.2015 as under : Advance authorization may be ratified as per SION C-1058 of Engineering Products. RA may take suitable consequential action accordingly.			

75	Case No.:29/9/81-ALC2/2015	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:12/81-ALC2/2015 22.09.2015	Status:Deferred
	HQ File :01/81/050/00218/AM16/	RLA File :05/23/040/00124/AM16/	Lic.No/Date:0510394767 01.07.2015	Defer Date:03.11.2015
	Decision : NC observed that the reply of the firm is being referred to DIPP for comments. NC decided to wait for the comments. The case stands deferred to 03.11.2015.			

76	Case No.:30/9/81-ALC2/2015	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:12/81-ALC2/2015 22.09.2015	Status:Deferred
	HQ File :01/81/050/00219/AM16/	RLA File :05/23/040/00060/AM16/	Lic.No/Date:0510394766 01.07.2015	Defer Date:03.11.2015
	Decision : NC observed that the reply of the firm is being referred to DIPP for comments. NC decided to wait for the comments. The case stands deferred to 03.11.2015.			

77	Case No.:26/9/81-ALC2/2015	Party Name:JAINSON CABLES INDIA PVT. LTD.	Meet No/Date:12/81-ALC2/2015 22.09.2015	Status:Deferred
	HQ File :01/81/050/00215/AM16/	RLA File :08/24/040/00095/AM16/	Lic.No/Date:0810135610 03.07.2015	Defer Date:03.11.2015
	Decision : NC noted that DIPP Deficiency letter was issued to the company on 11.09.2015. As no reply from the company has been received, NC decided to send a reminder to them to expedite reply. The case stands deferred to 03.11.2015.			

78	Case No.:28/9/81-ALC2/2015	Party Name:NEHAL STEELS PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2015 22.09.2015	Status:Deferred
	HQ File :01/81/050/00217/AM16/	RLA File :30/24/040/00016/AM16/	Lic.No/Date:3010103553 06.07.2015	Defer Date:03.11.2015
Decision : NC noted that DIPP Deficiency letter was issued to the company on 11.09.2015. As no reply from the company has been received, NC decided to send a reminder to them to expedite reply. The case stands deferred to 03.11.2015.				

79	Case No.:2/9/81-ALC2/2015	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:12/81-ALC2/2015 22.09.2015	Approved
	HQ File :01/81/050/00191/AM16/	RLA File :31/83/040/00047/AM16/	Lic.No/Date:3110065531 08.07.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(165)/2015-TSW(B)/331 dated 18.09.2015 (copy enclosed). RA may take suitable consequential action accordingly.				

80	Case No.:14/9/81-ALC2/2015	Party Name:DR ASSOCIATES	Meet No/Date:12/81-ALC2/2015 22.09.2015	Status:Deferred
	HQ File :01/81/050/00203/AM16/	RLA File :04/24/040/00050/AM16/	Lic.No/Date:0410160774 08.07.2015	Defer Date:03.11.2015
Decision : NC noted that DIPP Deficiency letter was issued to the company on 11.09.2015. As no reply from the company has been received, NC decided to send a reminder to them to expedite reply. The case stands deferred to 03.11.2015.				

81	Case No.:4/9/81-ALC2/2015	Party Name:ELECTROLEAD PUNE PVT. LTD.	Meet No/Date:12/81-ALC2/2015 22.09.2015	Status:Deferred
	HQ File :01/81/050/00193/AM16/	RLA File :31/83/040/00052/AM16/	Lic.No/Date:3110065546 21.07.2015	Defer Date:03.11.2015
Decision : NC observed that the application has been referred to DIPP. NC decided to wait for their comments. The case stands deferred to 03.11.2015.				

82	Case No.:1/12/81-ALC2/2015	Party Name:DIANA METALS	Meet No/Date:12/81-ALC2/2015	Status:Case Added
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		22.09.2015	
HQ File :01/81/050/00233/AM16/	RLA File :04/24/040/00093/AM16/	Lic.No/Date:0410160886 07.08.2015	Defer Date:
Decision : NC observed that the application has been referred to DIPP. The representative of DIPP stated that the case does not pertain to them. NC decided to send the application to MSME for comments. The case stands deferred to 03.11.2015.			

Offline Agenda Meeting No. 12/81 dated 22.09.2015

Sl. No. 166	
Case No. AR- 19	M/s. Powergear Limited
Meeting No. 12/81	F. No. 01/81/50/798/AM07/DES-II
Dated:- 22.09.2015	Request for amendment in adhoc Norms in respect of Advance License No. 0710049603 dated 15.01.2007.
Decision : Shri V.V. Rao, Executive Director, M/s Powergear Limited, Chennai appeared before the Norms Committee and explained in detail, the facts for amendment of the norms in respect of Advance Authorisation No. 0710049603 dated 15.01.2007. NC deliberated the issue and requested him to produce all relevant documents in support of their claim for modification of the subject AA. The case stands deferred to 03.11.2015.	

Sl. No. 167	
Case No. AR-	M/s. Narayan Powertech Pvt. Ltd.
Meeting No. 12/81	F. No. 01/81/50/1642/AM04/
Dated:- 22.09.2015	Request for fixation of Norms in respect of Advance Authorisation No. 3410009867 dated 04.03.2004.
Decision : NC observed that DHI vide U.O. No. 3(135)/2012/TSW(B)/330 dated 16.09.2015 has stated that the reply furnished by the company in response to their DL is incomplete. NC decided to send a copy of the DL to the company to furnish complete information as required by DHI. The case stands deferred to 03.11.2015.	

Sl. No. 168	
Case No. AR-	M/s. Crompton Greaves Limited
Meeting No. 12/81	F. No. 01/81/50/262/AM14/
Dated:- 22.09.2015	Request for ratification of Norms in respect of Advance Authorisation No. 0310746162 dated 21.08.2013.
Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC	

decided to wait for the comments.

The case stands deferred to 03.11.2015.

Sl. No. 169

Case No. AR	M/s. Shera Energy Pvt. Limited
Meeting No. 12/81	F. No. 01/81/50/0467/AM15/DES-II
Dated:- 22.09.2015	RA File No.
	Ratification of norms in respect of Advance Authorization No. 1310047663 dated 20.10.2014.

Decision : NC decided to **ratify** the norms of above AA as per written comments of DIPP vide U.O. No. 12/107/2015-TSW/169-A/R dated 22.09.2015 as under :

Advance Authorization may be ratified as under on repeat basis as per firm's Advance Authorization No. 1310047583 dated 25.08.2014 ratified in Norms Committee Meeting No. 18/81 dated 24/03/2015:

- (i) Quantity of import item may be allowed as 1.07 Kgs./kg. content in the export item as claimed by the firm taking clue from SIONs C-1184 & C-252.

RA may take suitable consequential action accordingly.

Sl. No. 170

Case No. AR	M/s. Areva T&D India Limited (M/s. Schneider Electric Infrastructure Limited).
Meeting No. 12/81	F. No. 01/81/50/00470/AM15/DES-II
Dated:- 22.09.2015	RA File No. 02/24/040/00036/AM10
	Modification of fixed norms in respect of Advance Authorization No. 0210138613 dated 01.03.2010.

Decision : NC observed that the application has been referred to DHI. NC decided to wait for their comments.

The case stands deferred to 03.11.2015.

Sl. No. 171

Case No. AR	M/s. McCom Industries (India) Pvt. Limited
Meeting No. 12/81	F. No. 01/81/50/416/AM14/DES-II
Dated:- 22.09.2015	RA File No. 03/95/040/000615/AM14
	Ratification of norms in respect of Advance Authorization No. 0310756580 dated 01.11.2013.

Decision : NC observed that the application has been referred to MSME. NC decided to wait for their comments.

The case stands deferred to 03.11.2015.

Sl. No. 172

Case No. AR	M/s. Mercury Industries Limited
Meeting No. 12/81	F. No. 01/81/50/202/AM12/DES-II
Dated:- 22.09.2015	RA File No. 06/24/040/00019/AM12
	Modification of fixed norms in respect of Advance Authorization No. 0610022807 dated 12.07.2011.

Decision : NC observed that the application has been referred to MoS. NC decided to wait for their comments.

The case stands deferred to 03.11.2015.

Sl. No. 173

Case No. AR	M/s. Mayfair International
Meeting No. 12/81	F. No. 01/81/050/481/AM12/DES-II
Dated:- 22.09.2015	RA File No. 03/95/040/000766/AM12
	Modification of norms fixed in respect of Advance Authorization No. 0310675713 dated 10.01.2012.

Decision : NC observed that the application has been referred to DIPP. NC decided to wait for their comments.

The case stands deferred to 03.11.2015.

Sl. No. 174

Case No. AR	M/s. National Steel and Agro Industries Ltd.
Meeting No. 12/81	F. No. 01/81/50/247/AM13/DES-II
Dated:- 22.09.2015	RA File No. 56/24/040/00005/AM13
	Modification of norms fixed in respect of Advance Authorization No. 5610000535 dated 29.05.2012.

Decision : NC decided to **ratify** the norms of above AA as per written comments of MoS vide U.O. No. 2(9)/2014-TW/-Vol.I dated 03.08.2015 (copy enclosed).

RA may take suitable consequential action accordingly.

Sl. No. 175

Case No. AR	M/s. Larsen & Toubro Limited
Meeting No. 12/81	F. No. 01/81/50/442/AM12/DES-II

Dated:- 22.09.2015	RA File No. 03/95/040/000720/AM12
	Modification of norms fixed in respect of Advance Authorization 0310670275 dated 13.12.2011.
Decision : NC observed that the application has been referred to MoD. NC decided to wait for their comments.	
The case stands deferred to 03.11.2015.	

Sl. No. 176	
Case No. AR	M/s. Anjani Technoplast Limited
Meeting No. 12/81	F. No. 01/81/050/428/AM14/DES-II
Dated:- 22.09.2015	RA File No. 05/23/040/000439/AM13
	Ratification of norms in respect of Advance Authorization No. 0510344008 dated 24.01.2013.
Decision : NC observed that the application has been referred to C&PC. NC decided to wait for their comments.	
The case stands deferred to 03.11.2015.	

Sl. No. 177	
Case No. AR	M/s. Rexnord Electronics & Controls Limited
Meeting No. 12/81	F. No. 01/81/050/510/AM12/DES-II
Dated:- 22.09.2015	RA File No. 05/23/040/000439/AM13
	Ratification of norms in respect of Advance Authorization No. 0310683035 dated 22.02.2012.
Decision : NC observed that the application has been referred to DIPP. NC decided to wait for their comments.	
The case stands deferred to 03.11.2015.	

Sl. No. 178	
Case No. AR	M/s. Crompton Greaves Limited
Meeting No. 12/81	F. No. 01/81/50/284/AM14/DES-II
Dated:- 22.09.2015	RA File No. 03/94/040/000319/AM14
	Modification of norms fixed in respect of Advance Authorization No. 0310746689 dated 23.08.2013.
Decision : NC observed that the application has been referred to DHI. NC decided to wait for their comments.	
The case stands deferred to 03.11.2015.	

Sl. No. 179

Case No. AR	M/s. Sunder Impex Pvt. Limited
Meeting No. 12/81	F. No. 01/81/050/00018/AM13/DES-II
Dated:- 22.09.2015	RA File No. 05/24/040/00435/AM12
	Ratification of norms in respect of Advance Authorization No. 0510318983 dated 28.02.2012.
Decision : NC observed that the application has been referred to DIPP. NC decided to wait for their comments. The case stands deferred to 03.11.2015.	

Sl. No. 180	
Case No. AR	M/s. Bilcare Limited
Meeting No. 12/81	F. No. 01/81/050/03/AM15/DES-II
Dated:- 22.09.2015	RA File No. 31/83/040/00236/AM14
	Ratification of norms in respect of Advance Authorization No. 3110062954 dated 07.03.2014
Decision : NC observed that the application has been referred to DIPP. NC decided to wait for their comments. The case stands deferred to 03.11.2015.	

Sl. No. 181	
Case No. AR	M/s. MPP Technologies Pvt. Limited
Meeting No. 12/81	F. No. 01/81/50/141/AM09/DES-II
Dated:- 22.09.2015	RA File No. 07/24/040/00052/AM09
	Modification of norms fixed in respect of Advance Authorization No. 0710057471 dated 19.05.2008.
Decision : NC observed that the application has been referred to DHI. NC decided to wait for their comments. The case stands deferred to 03.11.2015.	

Sl. No. 182	
Case No. AR	M/s. Apar Industries Limited
Meeting No. 12/81	F. No. 01/81/50/0340/AM14/DES-II
Dated:- 22.09.2015	RA File No. 03/94/040/00530/AM14
	Modification of norms fixed in respect of Advance Authorization No. 0310751570 dated 27.09.2013.
Decision : NC observed that the application has been referred to DIPP. NC decided to wait for their comments. The case stands deferred to 03.11.2015.	

Sl. No. 183	
Case No. AR	M/s. Apar Industries Limited
Meeting No. 12/81	F. No. 01/81/50/0338/AM14/DES-II
Dated:- 22.09.2015	RA File No. 03/94/040/00557/AM14
	Modification of norms fixed in respect of Advance Authorization No. 0310752767 dated 08.10..2013.
Decision : NC observed that the application has been referred to DIPP. NC decided to wait for their comments.	
The case stands deferred to 03.11.2015.	

Sl. No. 184	
Case No. AR	M/s. Leitwind Shriram Manufacturing Limited
Meeting No. 12/81	F. No. 01/81/050/0224/AM14/DES-II
Dated:- 22.09.2015	RA File No. 04/24/040/00072/AM14
	Ratification of norms in respect of Advance Authorization No. 0410147962 dated 30.12.2014.
Decision : NC observed that the application has been referred to DHI. NC decided to wait for their comments.	
The case stands deferred to 03.11.2015.	

Sl. No. 185	
Case No. AR	M/s. KEI Industries Limited
Meeting No. 12/81	F. No. 01/81/050/00428/AM15/DES-II
Dated:- 22.09.2015	RA File No. 05/23/040/00300/AM15
	Ratification of norms in respect of Advance Authorization No. 0510391610 dated 16.10.2014.
Decision : NC observed that the application has been referred to DIPP. NC decided to wait for their comments.	
The case stands deferred to 03.11.2015.	

Sl. No. 186	
Case No. AR	M/s. KEI Industries Limited
Meeting No. 12/81	F. No. 01/81/050/00427/AM15/DES-II
Dated:- 22.09.2015	RA File No. 05/23/040/00263/AM15
	Ratification of norms in respect of Advance Authorization No. 0510391365 dated 26.09.2014.

Decision : NC observed that the application has been referred to DIPP. NC decided to wait for their comments.

The case stands deferred to 03.11.2015.

Sl. No. 187

Case No. AR	M/s. Leitwind Shriram Manufacturing Limited
Meeting No. 12/81	F. No. 01/81/050/00201/AM13/DES-II
Dated:- 22.09.2015	RA File No. 05/23/040/00263/AM15
	Modification of fixed norms in respect of Advance Authorization No. 0410137896 dated 05.07.2012.

Decision : NC observed that the application has been referred to DHI. NC decided to wait for their comments.

The case stands deferred to 03.11.2015.

Sl. No. 188

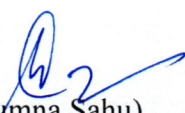
Case No. AR	M/s. Toshiba Transmission & Distribution Systems (India) Private Limited
Meeting No. 12/81	F. No. 01/81/050/0013/AM15/DES-II
Dated:- 22.09.2015	RA File No. 09/24/040/00533/AM15
	Modification of fixed norms in respect of Advance Authorization No. 0910061536 dated 16.01.2015.

Decision : NC observed that the application has been referred to DHI. NC decided to wait for their comments.

The case stands deferred to 03.11.2015.

Date:12.10.2015

Place:New Delhi


(Pradyumna Sahu)
Foreign Trade Development Officer

प्रद्युम्न साहु/PRADYUMNA SAHU
विदेशी व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेशी व्यापार विभाग
Director General of Foreign Trade
व्यापार विभाग/Dept. of Commerce
राज्य सरकार, नई दिल्ली
New Delhi, New Delhi

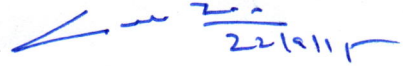
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 22/09/2015 - Case No. 6/18/81 (M/s Dynamic Cables Pvt. Limited)
(Advance Authorization No. 1310038617 dated 31.01.2012)**

Advance authorization may be ratified as under:

1. Net weight of export items at Sl. No. 1, 2, 3, 4, 5 & 6 may be specified as 6500 Kgs., 12240 Kgs., 24000 Kgs., 16350 Kgs., 71120 Kgs. & 27089 Kgs. respectively
2. Quantities of import items at Sl. No 1 & 3 viz. Copper Wire Rod may be allowed as applied for i.e. 4436 Kgs. & 6654 Kgs. respectively being less than the net content in export items at Sl No. 1 & 2 respectively.
3. Quantities of import items at Sl. No 5, 8, 11 & 14 viz. Copper Wire Rod may be allowed as 18462 Kgs., 12928 Kgs., 56284 Kgs. & 22803 Kgs. respectively as 1.01 Kgs./Kg. content in export items at Sl. No.3, 4, 5 & 6 respectively.
4. Quantities of import items at Sl. No. 2, 4, 6, 9, 12 & 15 viz. XLPE Compound may be allowed as applied for i.e. 200 Kgs., 300 Kgs., 1103 Kgs., 708 Kgs., 2542 Kgs. & 1030 Kgs. respectively being less than the net content in export items at Sl No. 1 to 6 respectively.
5. Import items at Sl. No. 7 & 16 viz. PVC Compound may be applied for i.e. 3272 Kgs. & 3151 Kgs. respectively being less than the net content in export items at Sl. No. 3 & 6 respectively.
6. Import items at Sl. No. 10 & 13 viz. PVC Compound may be applied for i.e. 2647 Kgs. & 9680 Kgs. respectively on net to net basis in export items at Sl. No. 4 & 5 respectively.

Norms committee may take a view


22/9/15

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/107/2015-TSW/3 dated 22/09/2015

4
22.9.15

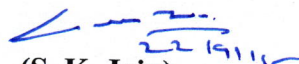
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 22/09/2015 - Case No. 8/18/81 (M/s Dynamic Cables Pvt. Limited)
(Advance Authorization No. 1310038618 dated 31.01.2012)**

Advance authorization may be ratified as under:

1. Words "0.6/1.0 KV may be suffixed with the description of export items at Sl. No. 1 to 4.
2. Net weight of export items at Sl. No. 1, 2, 3 & 4 may be specified as 156.4 MT, 23.18 MT, 107.13 MT & 17.02 MT respectively
3. Quantities of import items at Sl. No 1, 3, 5 & 7 viz. Aluminium Ingots may be allowed as applied for i.e. 109817 Kgs., 15421 Kgs., 75221 Kgs. & 12670 Kgs. respectively being less than the net content in export items at Sl. No. 1 to 4 respectively.
4. Quantities of import items at Sl. No. 2, 4, 6 & 8 viz. XLPE Compound may be allowed as applied for i.e. 16362 Kgs., 3040 Kgs., 11175 Kgs. & 1878 Kgs. respectively being less than the net content in export items at Sl No. 1 to 4 respectively.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/107/2015-TSW/4 dated 22/09/2015

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22.9.15

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

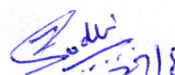
30(92)/15-ME

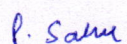
Subject: AA No 0510369439 dated 25.10.13 of M/s Met Trade (India) Ltd.

The following information is required from the unit

- Detailed technical note on manufacturing process including the relevant flow sheet
- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- Weight of per unit export and import product.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing
- Documentary proof to authenticate that the import is within the total import permitted by MOEF.

This issues with approval of Director (ME).


(K. S. Sodhi)
AD (ME)


Sh Hardhan Das, FTDO, DGFT, Udhog Bhawan, New Delhi
O/o DC, MSME UO No 30(92)/15-ME dated 27.08.15

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22-9-15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Sharda Motor Industries Ltd. for ratification of norm of AA No. 0510386900 dated 20.05.2014

Reference above application the firm may be requested to furnish following information:

1. Information as per Sl. No. 3, 4, 5 & 11 of SDL for each export product separately.
2. Brief technical write up of import item no. 9 & 10.
3. End use and placement of import item no. 9 & 10 in the export product.

12/81
9.16.9.15
(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(176)/2015/TSW(B)/ dated 16.09.2015.

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Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Crompton Greaves Ltd. for ratification of norm
of AA No. 0310789833 dated 30.09.2014

Reference: DGFT ID Note No.01/81/50/503/AM15/DES-II/106 Dt. 26.08.2015

12/81
O/o DGFT may refer to firm's reply dated 22.08.2015 forwarded under
above reference. It is stated in this connection that similar reply has already
been examined and firm was advised to furnish complete information vide this
office UO of even no. dated 03.08.2015 (Copy enclosed). O/o DGFT is therefore
requested to take necessary action accordingly.

9.11.15
(Gajraj Singh)
Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(182)/2014/TSW(B)/ dated 11.09.2015. (326)

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22-9-15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Oil Country Tubular Ltd. for ratification of norms of AA No. 0910061126 dated 22.10.2014

Reference: DGFT UO No.01/81/50/402/AM15/DES-II/79 Dt. 31.07.2015

Reference above application it is observed that export product and import items covered under subject authorization are same as in AA No. 0910038413 recommended vide this office UO No. 3(23)/2008/TSW(B)/353 Dated 19.12.2012. Same norm of Input-Output may therefore be applied on repeat basis for subject authorization.

22-9-15

g. - 22-9-15
(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(162)/2015/TSW(B)/ dated 07.09.2015.

(321)

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 22/09/2015 - Case No. 33/18/81 (M/s Jindal SAW Limited) (Advance
Authorization No. 0510392998 dated 28.01.2015)**

Advance Authorization may be ratified as under:

1. Net weight of export items at Sl. No. 1 to 3 may be specified as 67672.142 MT, 79.72 MT & 535.84 MT respectively .
2. Thickness of "Internal lining" in export items at Sl. No. 1 to 3 may be specified as "0.406 mm".
3. Thickness of "external coating" in export items at Sl. No. 1 to 3 may be specified as "2 mm".
4. Word " Alloy" mentioned in the description of import items at Sl. No. 1, 17 & 33 may be deleted and these items shall be of relevant grade as contained in the export items
5. Quantity of import item at Sl. No. 1 may be allowed as 68561.2 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 1.
6. Quantity of import item at Sl. No. 2 may be allowed 279.48 MT taking clue from SION C-1289.
7. Total quantities of import items at Sl. No. 3 to 5, 10 to 13 & 16 put together may be allowed within 6 % of FOB value of export item at Sl. No. 1 taking clue from SION C-1289.
8. Quantities of import items at Sl. No. 6, 14 & 15 may be allowed as 1.05 Ltr./ltr. content in the export item at Sl. No. 1.
9. Quantities of import items at Sl. No. 7 to 9 may be allowed as 1.05 Sq. meter/Sq. meter content in the export item at Sl. No. 1.
10. Quantity of import item at Sl. No. 17 may be allowed as 78.025 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 2.
11. Quantity of import item at Sl. No. 18 may be allowed as 0.329 MT taking clue from SION C-1289.
12. Total quantities of import items at Sl. No. 19 to 21, 26 to 29 & 32 put together may be allowed within 6 % of FOB value of export item at Sl. No. 2 taking clue from SION C-1289.
13. Quantities of import items at Sl. No. 22, 30 & 31 may be allowed as 1.05 Ltr./ltr. content in the export item at Sl. No. 2.
14. Quantities of import items at Sl. No. 23 to 25 may be allowed as 1.05 Sq. meters/Sq. meter content in the export item at Sl. No. 2.
15. Quantity of import item at Sl. No. 33 may be allowed as 553.784 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 3.
16. Quantity of import item at Sl. No. 34 may be allowed as 2.213 MT taking clue from SION C-1289.
17. Total quantities of import items at Sl. No. 35 to 37, 42 to 45 & 48 put together may be allowed within 6 % of FOB value of export item at Sl. No. 3 taking clue from SION C-1289.

18. Quantities of import items at Sl. No. 38, 46 & 47 may be allowed as 1.05 Ltr./ltr. content in the export item at Sl. No. 3.
19. Quantities of import items at Sl. No. 39 to 41 may be allowed as 1.05 Sq. meters/Sq. meter content in the export item at Sl. No. 3.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/107/2015-TSW/50 dated 22/09/2015

01/81/162/163/Amul

DES-11

54
22-9-15

Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

22-9-15
Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No 3210077479 dated 12.3.2015 issued to M/s. Mak Control and System Pvt. Ltd. Coimbatore

Reference DGFT U.O No. . 01/81/50/AM15/DES-11/011 dated .29.4.2015 vide which comments of this Department have been sought on the above mentioned application of M/s. Mak Control and System Pvt. Ltd. for export of "Dual Rectifier Container(DRC)".

2. The FOB value of export is Rs.3,42,37,200.00 (US\$ 554,000.00) and CIF value of Import is Rs 2,92,86,771.00 (US\$ 466,350.00).

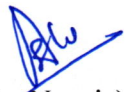
3. The application has been examined in the Department of Electronics and Information Technology from technical angle. The items proposed for import are essential to assemble the export product. This Department recommends ratification of norms of advance authorization as follows:-

1. Import item at S. No. 1-43, 47-101

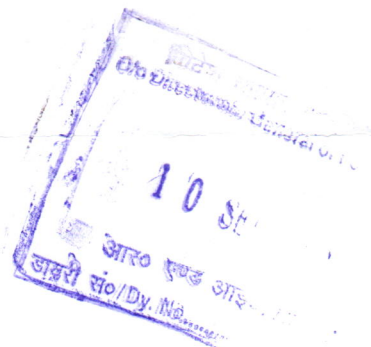
On net to net basis with accountability clause on 'Nil' wastage

2. Import item at S. No. 44-46

As applied for by the party on 'Nil' wastage basis with accountability clause


(Asha Nangia)
Director

Shri Pradyumana Sahu, FTDO, DGFT, Udyog Bhavan New Delhi
DeitY U.O. No. 17(25)/2015-IPHW dated 8.09.2015



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22-9-15

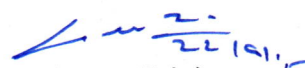
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 22/09/2015- Case No. 26/3/81(M/s Diamond Engineering (Chennai) Pvt. Limited) (Advance Authorization No. 0410160401 dated 10.04.2015)

Advance Authorisation may be ratified as under:

1. Net Weight of export item may be modified as 61801 Kgs.
2. FOB value of export may be increased by RA suitably.
3. Words "Relevant" may be prefixed with the descriptions of import items at Sl. No.1 to 19.
3. Quantities of import items at Sl. No. 1 to 19 may be allowed on net to net basis with accountability clause as claimed by the firm.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/107/2015-TSW/63 dated 22/09/2015

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22-9-15

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

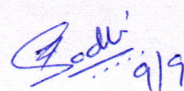
30(124)/15-ME

Subject: AA No 810135088 dated 23.04.15 in respect of M/s Guru Rajendra
Metalloys Pvt Ltd.

Taking cue from C-3, norms may be fixed as follows:-

- Import may be allowed for 51.5 MT inclusive of 3% wastage.

This issues with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

22-9-15

Shri P. Sahu, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(124)/15-ME dated 09.09.15

66
22/9/15

GOVERNMENT OF INDIA

MINISTRY OF COMMERCE & INDUSTRY

OFFICE OF THE ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE,
NISHTHA BHAVAN, 48, SIR VITHALDAS THAKERSEY MARG, NEW MARINE LINES,
MUMBAI-20.

File No. 03/ 94 / 040 / 1040

/AM 15

DATE: 14/5/15

To
The Director General of Foreign trade,
New Delhi – 110 011.

Kind Attn:

Dy.DGFT, N.C – II

Sub: Grant of advance authorisation on REPEAT basis as per
para 4.7.1 & 4.7.2 of HBP(VOL.I)2009-14.

Sir,

M/s. UM CABLES LTD MUMBAI have been granted Advance
Authorization No: 0310795878 dated 13/5/15 The copies of the application
are not forwarded to the headquarters due to the following reasons.

The Advance Authorization has been issued on REPEAT BASIS in terms of
Para 4.7.1 and 4.7.2 of HBP as per decision of Norms Committee in meeting
No. 12/81 ALC 2/2014 DT 12.11.201 (HQ File No 0/81/050/00112/AM15
Copy of N.C. decision is enclosed herewith.

Yours faithfully,


(D. T. PARATE)

Foreign Trade Development Officer
For Addl. Director General of Foreign Trade

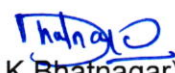
69
22.9.15

Government of India
Ministry of Steel
Technical Division

Subject: Ratification of norm in terms of Para 4.7 of HBP (Vol-I) for Advance No 3110065483 dated 17.06.2015 of M/s Vikarsh Stamping India Pvt Limited, Pune.

DGFT may refer to their UO No 01/81/50/208/AM-16/DES-2/92 dated 17.08.2015 for ratification of above mentioned Advance Authorization of M/s Vikarsh Stampings India Pvt Limited, Pune.

In view of the above, Ministry of Steel recommends the import of 203 MT Cold Rolled Grain Oriented (CRGO) Electrical Steel Coils of relevant grade of prime quality against export of 200 MT CRGO slit Coils subject to the condition that width of imported coils is more than the respective width of export products.


(S.K. Bhatnagar)
Deputy Industrial Adviser

Shri P. Sahu, FTDO, NC-II, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(10)/2014-TW dated 02.09.2015

22.9.15

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**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 22/09/2015 - Case No. 15/9/81 (M/s Amara Raja Batteries Limited)
(Advance Authorization No. 0410160731 dated 30.06.2015)**

Advance authorization may be ratified as per SION C-1058 of Engineering Products.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/107/2015-TSW/74 dated 22/09/2015

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Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Suzlon Energy Ltd. for ratification of norm of AA No. 3110065531 dated 08.07.2015

Reference above authorization, the application of the firm has been examined and based on information made available therein the norm for subject authorization may be ratified as under:

Export product	Net wt./set of EP	Import Items	Quantity recommended /set of EP
Tubular Tower Consisting of Four Section per set parts of wind operated Electricity Generator Model - S97, 2.1 MW - STV - 80M Hub Height	154056 kg.	Prime coated HR Non Alloy Steel Plates	
		6. 20 mm thick	4090 kg. 10% wastage.
		7to12. 12 mm thick	17113 kg. 5% wastage.
		13-14.13 mm. thick	6982 kg. 5% wastage.
		15-16. 14 mm thick	8282 kg. 2% wastage.
		17-18. 15 mm thick	8874 kg. 2% wastage.
		19. 16 mm thick	4733 kg. 2% wastage.
		20-21. 17 mm thick	10057 kg. 2% wastage.
		22. 18 mm thick	5324 kg. 2% wastage.
		23-24. 19 mm thick	11240 kg. 2% wastage.
		25-26. 20 mm thick	11822 kg. 2% wastage.
		27. 21 mm thick	6201 kg. 2% wastage.
		28. 22 mm thick	6507 kg. 2% wastage.
		29. 23 mm thick	6803 kg. 2% wastage.
		30. 25 mm thick	7395 kg. 2% wastage.
		31. 31 mm thick	7554 kg. 2% wastage.
		32. 35 mm thick	10353 kg. 2% wastage.
		33. 60 mm thick	935 kg. 10 % wastage.

Import items from Sl. No. 68 to 88 are consumables and their combined CIF value may be restricted within 2% of FOB value of export.

Import items from Sl. No. 89 to 113 are Inputs for packing material and they may be allowed as per policy for packing material.

Import items from Sl. No. 1 to 5 & 34 to 67 are components and may be allowed on net to net basis as per condition of GN-4 for engineering products.

This issue with the approval of JS(RKS).

(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(165)/2015/TSW(B)/ dated 18.09.2015.

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Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Narayan Powertech Pvt. Ltd. for ratification of norm of AA No. 3410009867 dated 04.03.2004

Reference: DGFT ID Note No.01/81/50/1642/AM04/DES-II/104 Dt. 25.08.2015

Reference above it is stated that the firm was advised to furnish KV ratings of all export products covered in the authorization vide this office UO of even no. dated 22.07.2015 (copy enclosed). It is observed from the reply of the firm forwarded under above reference that desired information has not been furnished. This office is therefore not in a position to ratify norm of subject authorization.

This issue with the approval of IA(KKT).

(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(135)/2012/TSW(B)/ dated 16.09.2015.

330

Subject: Application of M/s Narayan Powertech Pvt. Ltd. for ratification of norm
of AA No. 3410009867 dated 04.03.2004.

Reference: DGFT ID Note No. 01/81/50/1642/AM04/DES-II/44 Dt.
02.06.2015

Reference above, as desired by Industrial Adviser the firm may be
requested to furnish KV ratings of all export products covered in the
authorization.

81c 22.7.15

(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(135)/2012/TSW(B)/

dated 22.07.2015.

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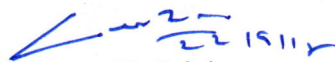
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 22/09/2015 - Case No. 169-A/R (M/s Shera Energy Pvt. Ltd.)
(Advance Authorization No. 1310047663 dated 20.10.2014)**

Advance Authorization may be ratified as under on repeat basis as per firm's Advance Authorization No. 1310047583 dated 25.08.2014 ratified in Norms Committee Meeting No. 18/81 dated 24/03/2015:

- (i) Quantity of import item may be allowed as 1.07 Kgs./kg. content in the export item as claimed by the firm taking clue from SIONs C-1184 & C-252.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/107/2015-TSW/169-A/R dated 22 /09/2015

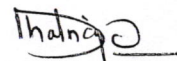
OL 174
22.9.15

Government of India
Ministry of Steel
Technical Division

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol-I) of Advance Authorizations (AAs) No- 5610000535 dated 29.05.2012, 5610001142 dated 08.10.2012 5610002415 dated 03.07.2013 and 5610003688 dated 07.02.2014 - M/s National Steel & Agro Industries Limited; Indore.

DGFT may refer to the request of M/s **National Steel & Agro Industries Limited; Indore**, submitted vide their letter No NSAIL/Jt DGFT/2015/01 dated 27th April 2015 to DGFT for ratification of the above mentioned Advance Authorizations. Copies of the request were also submitted to Ministry of Steel for our comments/views.

It may be noted that the export product is covered under **SION C 473** of Handbook of Procedures Vol-II. The quantity of Zinc has been calculated as per Engineering Table No 2. The quantity of Hot Rolled Alloy Steel Sheets/strips/wide coils of relevant grade has been allowed based on content basis as per SION C473. The quantity of items of import to be allowed under the aforesaid AAs has been calculated for per tonne of export product in the Excel sheets enclosed herewith for further necessary action.



(S.K. Bhatnagar)
Deputy Industrial Adviser
Telefax: 011-23062490

Encl: as above

✓ **Shri P.Sahu**, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(9)/2014-TW- Vol-I dated 03.08.2015

offline.
to be submitted

Sl.No	Advanced Authorisation No. & Date	Description of Item of Export	Quantity of Export MT	Thickness (MM)	Zinc Coating in (gms/m ²)	Quantity of Input per ton of export product					
						Zinc (Kg)	Hot Rolled Alloy Steel Sheets/ Strips/ Wide Coils of relevent grade (Kg)	Rolling Mill Rolls (Kg)	Rolling Oil (Kg)	Pickling Oil (Kg)	Steel Strapping (Kg)
1	5610000535 dated 29.05.2012	Cold rolled Galvanized (Plan/corrugated) Alloy Steel Sheets/ Strips/ Wide Coilsof relevent grade having thickness 0.14 to 0.25 mm and zinc coating 80 -120 gms/m ² .	3079.933								
			52.928	0.14	80	74.4	1,034.8	1.25	0.35	0.45	2.00
			103.610	0.15	80	69.4	1,040.4	1.25	0.35	0.45	2.00
			626.028	0.15	90	89.4	1,018.0	1.25	0.35	0.45	2.00
			543.879	0.16	120	102.6	1,003.3	1.25	0.35	0.45	2.00
			1093.908	0.20	90	66.9	1,043.2	1.25	0.35	0.45	2.00
			348.446	0.20	120	81.9	1,026.4	1.25	0.35	0.45	2.00
			260.416	0.23	120	71.2	1,038.5	1.25	0.35	0.45	2.00
			50.718	0.25	120	65.4	1,044.9	1.25	0.35	0.45	2.00

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Blank Standard Deficiency Letter Format

To

Subject: Ratification of Norms of Advance Authorisation No. dated issued under Para 4.7 of HBP, Vol. I.

Meeting No. Dated:

Export Items:

1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2	Detail technical note on manufacturing process including the relevant flow sheet.
3	Detail technical drawings with dimension of each export product. Catalogue, if any, may also be furnished.
4	Weight of each Export Product.
5	Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import Items:

6	Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
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Components:

7	Technical characteristics / part numbers, if any.
8	Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
9	Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables
10	Size and specification including grade, composition, range, thickness etc. of the items proposed for import
11	Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc
11(a)	Sheet layout diagram of the material indicating the wastage during blanking
12	Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.
13	Weight of Steel, which requires imported welding material, giving break-up of: (lxxiii) Steel Plates/Sheets upto 30mm thickness (lxxiv) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness (lxxv) Steel Plates/Sheets more than 70 mm thickness. (lxxvi) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
14	Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
15	Use of export product
16	You are advised to apply for SION
17	Please use expanded/full name of end product. Do not use the abbreviations/short form.
18	It is not clear from the details given in application for the Advance Authorization mentioned above as to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports, copy of Project Authority Certificate (PAC) and detailed information alongwith relevant documents may be

		furnished to this office. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may also be provided:- EPCG licence number and date. (i) CIF value of the licence. (ii) Whether this licence was issued under Zero duty or 3 per cent Scheme. (iii) Custom duty saved amount. (iv) Products to be manufactured. (v) How EPCG licence holder intends to discharge the EO against the EPCG licence.
	19	Any other information:
	20	The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to..... Deputy Director General of Foreign Trade, Norms Committee-II, Room No. 204A, DGFT, Udyog Bhawan, New Delhi-110011, E-mail: Office Tel.: 23061562, Extn.....and copy of the same must be endorsed to the technical authority mentioned below:.....